

ITEM NO.15

COURT NO.4

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Miscellaneous Application No. 2561 of 2019 in
W.P. (C)No. 43 of 2019

(Arising out of impugned final judgment and order dated 09-08-2019
in W.P.(C) No. 43/2019 passed by the Supreme Court of India)

PIONEER URBAN LAND AND INFRASTRUCTURE
LIMITED & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 13-01-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

By Courts Motion

For Parties

Ms. Madhavi Divan, ASG.
Mr. Sachin Sharma, Adv.
Ms. Shradha Deshmukh, Adv.
Mr. Kanu Agarwal, Adv.
Mr. Chinmayee Chandra, Adv.
Mr. Rajan Kr. Chaurasia, Adv.
Mr. Arvind Kumar Sharma, AOR
Mr. Sahil Monga, Adv.
Ms. Vaishali Verma, Adv.

Ms. Ranjeeta Rohatgi, AOR

Mr. Tapesk Kumar Singh, Adv.
Mr. Aditya Pratap Singh, Adv.

Mr. Sameer Sodhi, Adv.
Mr. Aman Nandrajog, Adv.
Mr. Ashish Tiwari, Adv.

Ms. Niharika Ahluwalia, Adv.
Mr. Sudhir Walia, Adv.
Dr. Abhishek Atrey, Adv.

Mr. Manish Singhvi, Sr. Adv.
Mr. Nishanth Patil, Adv.
Mr. Chirag Jain, Adv.

Ms. G. Indira, Adv.
Mr. R. V. Jagdishvaran, Adv.

Mr. Rakesh Dwivedi, Sr. Adv.
Mr. Suhaan Mukerji, Adv.
Mr. Vishal Prasad, Adv.
Mr. Amit Verma, Adv.
Ms. Kajal Dalal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Four weeks' time is granted to the Union of India to update the affidavit filed on 02.01.2020.

There is a response from only six states and one Union Territory.

Notice to be issued by the Registry of this Court to the Chief Secretary of each of the remaining States and Union Territories and through standing counsel, in addition, for compliance as directed by our judgment dated 09.08.2019 in Writ Petition (Civil) No. 43 of 2019.

The matter to come up after four weeks.

(NIDHI AHUJA)
COURT MASTER (SH)

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER